

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01015/2016

Dated Friday the 24th day of August Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

P.Selvaraj,
S/o. K. Pitchai,
Sub Divisional Engineer (Civil),
No. 25, Vaibhavai Apartments,
Balaji Nagar, First Street,
Royapettah, Chennai 14.Applicant

By Advocate M/s. R. S. Anandan

Vs

1.The Union of India
Chief General Manager,
BSNL, Chennai Telephones,
No. 78, Purasawakkam High Road,
Chennai 600010.

2.The High Power House Allotment Committee,
rep by the General Manager (Development),
BSNL, Chennai Telephones,
No. 2, Kush Kumari Road,
Nungambakkam, Chennai 34.

3.The Assistant General Manager (B&EO),
BSNL, Chennai Telephones,
No. 2, Kush Kumari Road,
Nungambakkam, Chennai 34.Respondents

By Advocate M/s. K. Parameshwari

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

When the matter is taken up for hearing, learned counsel for the applicant represented through proxy counsel who is unable to argue, seeks adjournment. Learned counsel for respondents who had objected to the adjournment even on the last occasion stating that the counsel was not interested in the case and, therefore, repeated adjournments were being sought, vehemently opposes further adjournment.

2. On perusal, it is seen that learned counsel for the applicant has failed to avail of the opportunity to argue the matter as seen from the proceedings dt. 27.02.2018, 02.04.2018 and 03.07.2018. No further adjournment can be granted in the face of the objection raised by the respondents' side. As it is clear that the applicant is not interested in prosecuting the case, the OA is dismissed in default.

**(R. Ramanujam)
Member(A)
24.08.2018**

SKSI